

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.09/81
SCHEDULED ON 11.08.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 09/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 11.08.2015 was actually held on 25.08.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri O.P. Sharma, Joint Industrial Adviser	DoC&PC
5.	Shri Pradyumna Sahu, FTDO	DGFT

Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:22.09.2015
Decision : NC observed that DeitY had issued DL on 17.03.2015 followed by reminders on 14.05.2015 and 26.06.2015. The party vide email dated 19.08.2015 has requested for two weeks time to furnish reply to the DL. NC decided to defer the case. The case stands deferred to 22.09.2015.			

Case No.: 6/9/81-ALC2/2015	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00195/AM16/	RLA File :05/27/040/00370/AM12/	Lic.No/Date:0510313999 10.01.2012	Defer Date:22.09.2015
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP. The case stands deferred to 22.09.2015.			

Case No.: 6/18/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00625/AM15/	RLA File :13/24/040/00041/AM12/	Lic.No/Date:1310038617 31.01.2012	Defer Date:22.09.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 22.09.2015.			

Case No.: 8/18/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00627/AM15/	RLA File :13/24/040/00040/AM12/	Lic.No/Date:1310038618 31.01.2012	Defer Date:22.09.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 22.09.2015.			

Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2015	Status: Deferred
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 P. Pradyumna Sahu
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

		11.08.2015	
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:22.09.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case. The case stands deferred to 22.09.2015.			

Case No.: 7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:22.09.2015
6 Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

Case No.: 23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	
7 Decision : NC noted that MSME vide email dated 21.08.2015 has stated that the reply furnished by the firm is not in accordance to their DL. Everytime the firm is forwarding the same old reply. MSME proposed to reject the case. Since proper reply has not been received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.: 19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	
8 Decision : NC noted that MSME vide email dated 21.08.2015 has stated that the reply furnished by the firm is not in accordance to their DL. Everytime the firm is forwarding the same old reply. MSME proposed to reject the case. Since proper reply has not been received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:22.09.2015
9 Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:22.09.2015
10 Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

Case No.:37/3/81-ALC2/2014	Party Name:RADIAL INDIA PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date:0710095951 17.06.2013	Defer Date:22.09.2015
11 Decision : NC observed that DeitY has furnished copy of the comments issued vide U.O. No.17(6)/2014-IPHW dated 27.11.2014 along with enclosure. NC observed that though the forwarding letter has been signed by the competent authority in DeitY but the enclosure attached with the letter has been left unsigned. NC decided to request DeitY to furnish a signed copy of the enclosure of the letter as mentioned above for ratification of the Advance Authorization of the company. The case stands deferred to 22.09.2015.			

Case No.:20/9/81-ALC2/2015	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00209/AM16/	RLA File :05/23/040/00085/AM14/	Lic.No/Date:0510359362 10.07.2013	Defer Date:22.09.2015
12 Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of DHI.			

The case stands deferred to 22.09.2015.

Case No.: 23/15/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date: 0510361579 02.08.2013	Defer Date:22.09.2015
13 Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

Case No.: 29/3/81-ALC2/2014	Party Name: LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date: 3110060000 22.08.2013	Defer Date:22.09.2015
14 Decision : NC noted that DIPP Deficiency letter was issued to the company on 29.05.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 22.09.2015.			

Case No.: 4/18/81-ALC2/2014	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Approved
HQ File :01/81/050/00623/AM15/	RLA File :04/24/040/00116/AM14/	Lic.No/Date: 0410149282 29.08.2013	
15 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/15 dated 25.08.2015 as under:- - Words “containing 99.781 MT of Hot Dip Galvanised Grating with Grating Clamp” may be suffixed with the description of export item. - Words “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 99.781 MT on net to net basis with accountability clause as claimed by the firm. - Import item at Sl. No. 2 may be deleted as it is not being imported by the firm. RA may take suitable consequential action accordingly.			

16 Case No.: 24/24/81-ALC2/2013	Party Name: MET TRADE	Meet No/Date: 9/81-	Status: Deferred
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	(INDIA) LTD.	ALC2/2015 11.08.2015	
HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:22.09.2015
Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments.			
The case stands deferred to 22.09.2015.			

17	Case No.: 73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:22.09.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to defer the case.				
The case stands deferred to 08.09.2015.				

18	Case No.: 11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of Technical Authority.				
The case stands deferred to 22.09.2015.				

19	Case No.: 28/3/81-ALC2/2014	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00125/AM15/	RLA File :02/24/040/00138/AM14/	Lic.No/Date:0210196856 26.11.2013	Defer Date:22.09.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 14.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.				
The case stands deferred to 22.09.2015.				

20	Case No.: 6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410152322	Defer

:01/81/050/00394/AM14/	:04/24/040/00192/AM14/	27.11.2013	Date:22.09.2015
Decision : NC observed that the case has been referred to DoT. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.			

21	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:22.09.2015
	Decision : NC observed that the case has been referred to DoT. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.			

22	Case No.:54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date:22.09.2015
	Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

23	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:22.09.2015
	Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.			

24	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:22.09.2015
	Decision : NC observed that MSME has returned the application stating that it does not			

pertains to them and advised to send it to MNRE based on the import items. NC decided to send the application to MNRE for comments.

The case stands deferred to 22.09.2015.

25	Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:22.09.2015
	Decision : NC observed that MSME has returned the application stating that it does not pertain to them and advised to send it to MNRE based on the import items. NC decided to send the application to MNRE for comments. The case stands deferred to 22.09.2015.			

26	Case No.: 14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:22.09.2015
	Decision : NC noted that DHI vide U.O. No.3(139)/2015/TSW(B)/287 dated 28.07.2015 has stated that export products covered in the authorization are with DIPP and hence they may be consulted in this matter. NC observed that most of the export products are relating to transformer and since transformer is a subject matter of DHI, NC decided to request DHI to examine the case and furnish comments. If need be, they may informally take views of DIPP in respect of any items. The case stands deferred to 22.09.2015.			

27	Case No.: 9/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014	Defer Date:22.09.2015
	Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.			

28	Case No.: 20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210202660	Defer

:01/81/050/00174/AM15/	:02/24/040/00011/AM15/	23.04.2014	Date:22.09.2015
Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments.			
The case stands deferred to 22.09.2015.			

Case No.: 16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to DoT. NC decided to wait for the comments of Technical Authority.			
The case stands deferred to 22.09.2015.			

Case No.: 10/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of Technical Authority.			
The case stands deferred to 22.09.2015.			

Case No.: 22/9/81-ALC2/2015	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00211/AM16/	RLA File :05/24/040/00014/AM15/	Lic.No/Date:0510386900 20.05.2014	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of Technical Authority.			
The case stands deferred to 22.09.2015.			

Case No.: 1/9/81-ALC2/2015	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Transferred
HQ File :01/81/050/00190/AM16/	RLA File :34/24/040/00028/AM15/	Lic.No/Date:3410040112 22.05.2014	
Decision : The representative of DHI stated that this application can be dealt by NC-I since the export product is auto components and similar applications are being dealt in NC-I. Based			

on that NC decided to transfer the case to NC-I.

33	Case No.:5/9/81-ALC2/2015	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
	HQ File :01/81/050/00194/AM16/	RLA File :05/24/040/00045/AM14/	Lic.No/Date:0510387430 26.05.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/33 dated 25.08.2015 as under:- 1. Words " Wall thickness 8.90 mm" may be suffixed with the description of export item at Sl. No. 1. 2. Words " Wall thickness 9.90 mm" may be suffixed with the description of export item at Sl. No. 2. 3. Words " Wall thickness 6.70 mm" may be suffixed with the description of export item at Sl. No. 3. 4. Words " Wall thickness 8.80 mm" may be suffixed with the description of export item at Sl. No. 4. 5. Words "of relevant grade" may be suffixed with the description of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.05 MT/MT content in the export items at Sl. No. 1 to 4 respectively. RA may take suitable consequential action accordingly.			

34	Case No.:8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date:22.09.2015
	Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.			

35	Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:22.09.2015
	Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application. The case stands deferred to 22.09.2015.			

36	Case No.:6/15/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
	HQ File :01/81/050/00463/AM15/	RLA File :34/24/040/00087/AM15/	Lic.No/Date:3410040397 23.07.2014	
Decision : NC noted that firm has not replied to DIPP D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

37	Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.				

38	Case No.:48/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
	HQ File :01/81/050/00505/AM15/	RLA File :03/94/040/00268/AM15/	Lic.No/Date:0310789692 26.09.2014	
Decision : NC noted that firm has not replied to DHI D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

39	Case No.:62/15/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
	HQ File :01/81/050/00519/AM15/	RLA File :02/24/040/00130/AM15/	Lic.No/Date:0210205033 26.09.2014	
Decision : NC noted that firm has not replied to DIPP D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable				

interest for EODC.

RA may take suitable consequential action accordingly.

40	Case No.:46/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	Defer Date:22.09.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(182)/2014/TSW(B)/293 dated 03.08.2015 (copy enclosed). The case stands deferred to 22.09.2015.				

41	Case No.:19/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date:3110064950 08.10.2014	Defer Date:22.09.2015
Decision : NC noted that C&PC has sent Deficiency letter to the company on 05.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 22.09.2015.				

42	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date:22.09.2015
Decision : NC observed that the party has furnished the reply to DeitY directly on 06.08.2015. NC decided to wait for the comments of the DeitY. The case stands deferred to 22.09.2015.				

43	Case No.:67/15/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date:0510391516 09.10.2014	Defer Date:22.09.2015
Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31 st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments.				

The case stands deferred to 22.09.2015.

Case No.:11/15/81-ALC2/2014	Party Name: WORTHY ENGINEERING	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date: 0710106811 10.10.2014	Defer Date: 22.09.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 14.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 22.09.2015.			

Case No.:47/15/81-ALC2/2014

Party Name:ASSOCIATED CABLES PVT. LTD.

Meet No/Date:9/81-ALC2/2015
11.08.2015

Approved

HQ File
:01/81/050/00504/AM15/

RLA File
:03/94/040/00630/AM15/

Lic.No/Date:0310790115
10.10.2014

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/45 dated 25.08.2015 as under:-

1. Words “ Copper conductor, PE insulated, PVC Sheathed, Armoured, 500V ” may be suffixed with the description of Export products at Sl. No 1 to 14.

2. Words “Copper conductor, XLPE insulated, PVC Sheathed, Armoured, 600V/1000V” may be suffixed with the description of Export products at Sl. No 15 to 18.

3. Words “Copper conductor, PVC insulated, Un-armoured, 600V/1000V” may be suffixed with the description of Export product at Sl. No 19.

4. Words “ Copper conductor, LDPE insulated, PVC Sheathed, Armoured, 500V ” may be suffixed with the description of Export product at Sl. No 20.

5. Words “ Copper conductor, LDPE insulated, PVC Sheathed, Un-armoured, 500V ” may be suffixed with the description of Export product at Sl. No 21.

6. Words “ Copper conductor, PVC Sheathed, Un-armoured, 600V/1000V ” may be suffixed with the description of Export product at Sl. No 22.

7. Words “ Cu/XLPE/PP Tape, 600V/1000V ” may be suffixed with the description of Export products at Sl. No 23 & 24.

8. Words “ Cu/XLPE/PVC/CUT/PVC, 600V/1000V ” may be suffixed with the description of Export products at Sl. No 25 to 29.\.

9. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	14904	9	4647	17	447.3	25	6129
2	800	10	2260	18	488.9	26	1240

3	250	11	1847	19	545.3	27	827
4	16541	12	4095	20	791.5	28	14153
5	17969	13	5646	21	242	29	21411
6	4619	14	17307	22	385.8		
7	2638	15	3011	23	742.3		
8	3618	16	78.2	24	1306		

10. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under:
- For export products mentioned at Sl. Nos. 1 to 14, 20 to 22, 25 to 27 & 29 as 1.01 Kgs/Kg. content in the export items.
 - For export products mentioned at Sl. No. 15 to 19 , 23 & 24 as per Engineering Table 5.
 - For export product mentioned at Sl. No. 28 as per Engineering Table 4.
11. Quantiities of import item at Sl.No.2 viz. LDPE/PE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 14, 20 & 21.
12. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 15 to 18 & 23 to 29.
13. Quantities of import item No.4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 22 & 25 to 29,.
14. Quantities of import item at Sl .No. 5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 18 & 20.
15. Quantities of import item at Sl .No. 6 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No 25 to 29.
16. Import items at Sl. No. 7 to 13 (Wooden Drum) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

46	Case No.:17/15/81-ALC2/2014	Party Name:RITTAL INDIA PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
	HQ File :01/81/050/00474/AM15/	RLA File :07/21/040/00588/AM15/	Lic.No/Date:0710106822 13.10.2014	
Decision : NC noted that firm has not replied to DeitY D/L dated 16.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

47	Case No.:16/15/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015	Status:Deferred
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PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

		11.08.2015	
HQ File :01/81/050/00473/AM15/	RLA File :07/24/040/00250/AM15/	Lic.No/Date:0710106866 20.10.2014	Defer Date:22.09.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to defer the case.			
The case stands deferred to 08.09.2015.			

48	Case No.:37/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00494/AM15/	RLA File :03/95/040/00607/AM15/	Lic.No/Date:0310790375 20.10.2014	Defer Date:22.09.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case.			
	The case stands deferred to 08.09.2015.			

Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date:22.09.2015
49	Decision : NC noted that DHI Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.		
The case stands deferred to 22.09.2015.			

	Case No.: 1/12/81-ALC2/2014	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
50	HQ File :01/81/050/00402/AM15/	RLA File :09/24/040/00383/AM15/	Lic.No/Date:0910061126 22.10.2014	Defer Date:22.09.2015
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of Technical Authority.			
	The case stands deferred to 22.09.2015.			

Case No.: 12/15/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:9/81- ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00469/AM15/	RLA File :05/23/040/00332/AM15/	Lic.No/Date:0510391800 29.10.2014	
51			

Decision : NC noted that firm has not replied to DIPPI D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

52	Case No.: 49/15/81-ALC2/2014	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date:0710106898 29.10.2014	Defer Date:22.09.2015
Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application. The case stands deferred to 22.09.2015.				

53	Case No.: 33/15/81-ALC2/2014	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
	HQ File :01/81/050/00490/AM15/	RLA File :05/23/040/00174/AM15/	Lic.No/Date:0510391864 05.11.2014	
Decision : NC noted that firm has not replied to DIPP D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

54	Case No.: 15/12/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00416/AM15/	RLA File :34/24/040/00191/AM15/	Lic.No/Date:3410040663 07.11.2014	Defer Date:22.09.2015
Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application. The case stands deferred to 22.09.2015.				

55	Case No.: 30/15/81-ALC2/2014	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
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HQ File :01/81/050/00487/AM15/	RLA File :05/24/040/00351/AM15/	Lic.No/Date:0510392081 20.11.2014	
Decision : NC noted that firm has not replied to DIPP D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date:22.09.2015
56	Decision : NC noted that firm has not replied to MoS D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. However, the firm vide email dated 14 th May, 2015 and 7 th Sept. 2015 has requested for one more month time. Based on the firms request, NC decided to give one month extension of time to furnish reply.		
	The case stands deferred to 22.09.2015.		

Case No.:51/15/81-ALC2/2014	Party Name:L.D.D.N. IMPEX	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00508/AM15/	RLA File :05/23/040/00379/AM15/	Lic.No/Date:0510392142 25.11.2014	

57

Decision : NC noted that firm has not replied to DIPP D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 68/15/81-ALC2/2014	Party Name:VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00525/AM15/	RLA File :04/24/040/00212/AM15/	Lic.No/Date:0410159799 01.12.2014	
58	Decision : NC noted that firm has not replied to DIPP D/L dated 11.05.2015, and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable		

interest for EODC.

RA may take suitable consequential action accordingly.

59	Case No.: 1/15/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00458/AM15/	RLA File :34/24/040/00231/AM15/	Lic.No/Date:3410040747 02.12.2014	Defer Date:22.09.2015
Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application. The case stands deferred to 22.09.2015.				

60	Case No.: 24/9/81-ALC2/2015	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
	HQ File :01/81/050/00213/AM16/	RLA File :05/23/040/00374/AM15/	Lic.No/Date:0510392238 02.12.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/60 dated 25.08.2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 24247 Kgs restricting the quantity of Copper & Nickel as 1.14 Kgs./kg. content in the export item at Sl. No. 1. 2. Quantity of import item at Sl. No. 2 may be allowed as 10010 Kgs as 1.14 Kgs./kg. content in the export item at Sl. No. 1. 3. Quantity of import item at Sl. No. 3 may be allowed as 17504.8 Kgs restricting the quantity of Copper & Nickel as 1.14 Kgs./kg. content in the export item at Sl. No. 2. 4. Quantity of import item at Sl. No. 4 may be allowed as 11344.9 Kgs as 1.14 Kgs./kg. content in the export item at Sl. No. 2. RA may take suitable consequential action accordingly.				

61	Case No.: 21/18/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00640/AM15/	RLA File :07/24/040/00268/AM15/	Lic.No/Date:0710107135 05.12.2014	Defer Date:22.09.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.				

The case stands deferred to 22.09.2015.

Case No.: 12/18/81-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:22.09.2015
62 Decision : NC noted that MSME Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			
The case stands deferred to 22.09.2015.			

Case No.: 22/18/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date:22.09.2015
63 Decision : NC noted that firm has not replied to MoS D/L dated 03.03.2015, reminder dated 14.05.2015 and final reminder dated 26.06.2015. However, the firm vide email dated 14 th May, 2015 and 7 th Sept. 2015 has requested for one more month time. Based on the firms request, NC decided to give one month extension of time to furnish reply.			
The case stands deferred to 22.09.2015.			

Case No.: 9/18/81-ALC2/2014	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00628/AM15/	RLA File :50/24/040/00018/AM15/	Lic.No/Date:5010002182 13.01.2015	
64 Decision : NC noted that firm has not replied to DIPP D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 55/18/81-ALC2/2014	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:22.09.2015
65 Decision : NC observed that the case has been referred to DoT. NC decided to wait for the comments of Technical Authority.			

The case stands deferred to 22.09.2015.

Case No.:19/18/81-ALC2/2014	Party Name:NEHAL STEELS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
HQ File :01/81/050/00638/AM15/	RLA File :30/24/040/00040/AM15/	Lic.No/Date:3010103344 20.01.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/66 dated 25.08.2015 as under:-			
1. Net Weight of export item may be modified as 150.8 MT 2. Export item to contain 150 MT of Color Coated Galvanized Steel . 3. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.05 Kgs./kg. content in the export item as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.:29/18/81-ALC2/2014	Party Name:VIKETA ELECTRONICS	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00648/AM15/	RLA File :34/24/040/00275/AM15/	Lic.No/Date:3410040884 20.01.2015	Defer Date:22.09.2015
Decision : NC noted that DeitY has sent Deficiency letter to the company on 08.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 22.09.2015.			

Case No.:33/18/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00652/AM15/	RLA File :05/23/040/00476/AM15/	Lic.No/Date:0510392998 28.01.2015	Defer Date:22.09.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 14.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 22.09.2015.			

Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date:22.09.2015

Decision : NC observed that the company vide email dated 14.07.2015 has requested for time to furnish the reply to the DL of the Technical Authority. NC decided to send a reminder to the company to expedite the reply.

The case stands deferred to 22.09.2015.

Case No.:44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:22.09.2015
70 Decision : NC noted that C&PC has sent Deficiency letter to the company on 16.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 22.09.2015.			

Case No.:36/18/81-ALC2/2014	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Rejected
HQ File :01/81/050/00655/AM15/	RLA File :05/24/040/00421/AM15/	Lic.No/Date:0510393077 04.02.2015	
71 Decision : NC noted that firm has not replied to DIPP D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:6/3/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00079/AM16/	RLA File :34/24/040/00292/AM15/	Lic.No/Date:3410040933 06.02.2015	Defer Date:22.09.2015
72 Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			
The case stands deferred to 22.09.2015.			

Case No.:5/3/81-ALC2/2015	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00078/AM16/	RLA File :32/21/040/00209/AM15/	Lic.No/Date:3210077479 12.03.2015	Defer Date:22.09.2015

Decision : NC noted that DeitY has sent Deficiency letter to the company on 16.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.

The case stands deferred to 22.09.2015.

74	Case No.: 17/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date:22.09.2015
Decision : NC observed that RA Ahmedabad vide letter No.08/24/040/461/AM dated 18.08.2015 has stated that the subject AA was issued with the minimum value addition of 15% in terms of US dollar. Based on the reply furnished by the RA, Ahmedabad, NC decided to request the TA to furnish comments accordingly.				
The case stands deferred to 22.09.2015.				

75	Case No.: 22/3/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00095/AM16/	RLA File :31/83/040/00257/AM15/	Lic.No/Date:3110065320 12.03.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of Technical Authority.				
The case stands deferred to 22.09.2015.				

76	Case No.: 9/3/81-ALC2/2015	Party Name:REGALIA LAMINATES	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00082/AM16/	RLA File :05/24/040/00559/AM15/	Lic.No/Date:0510393668 20.03.2015	Defer Date:22.09.2015
Decision : NC noted that C&PC has sent Deficiency letter to the company on 11.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.				
The case stands deferred to 22.09.2015.				

77	Case No.: 7/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status: Deferred
	HQ File :01/81/050/00080/AM16/	RLA File :07/24/040/00435/AM15/	Lic.No/Date:0710107924 25.03.2015	Defer Date:22.09.2015

Decision : NC noted that C&PC has sent Deficiency letter to the company on 16.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.

The case stands deferred to 22.09.2015.

78	Case No.:12/3/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00085/AM16/	RLA File :07/24/040/00464/AM15/	Lic.No/Date:0710107922 25.03.2015	Defer Date:22.09.2015
Decision : NC noted that DeitY has sent Deficiency letter to the company on 16.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 22.09.2015.				

79	Case No.:19/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00092/AM16/	RLA File :07/24/040/00441/AM15/	Lic.No/Date:0710107923 25.03.2015	Defer Date:22.09.2015
Decision : NC noted that C&PC has sent Deficiency letter to the company on 16.07.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 22.09.2015.				

80	Case No.:20/3/81-ALC2/2015	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00093/AM16/	RLA File :04/24/040/00319/AM15/	Lic.No/Date:0410160382 06.04.2015	Defer Date:22.09.2015
Decision : NC observed that MoEF vide D.O. letter No. 5/13/2013-HSMD dated 31st July, 2015 has forwarded a copy of the NOC issued to the firm for import. Based on that NC decided to send the application to MSME to furnish comments. The case stands deferred to 22.09.2015.				

81	Case No.:25/3/81-ALC2/2015	Party Name:ALPINE STAMPINGS	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00098/AM16/	RLA File :03/94/040/01224/AM15/	Lic.No/Date:0310795242 10.04.2015	Defer Date:22.09.2015

Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015 followed by reminder on 17.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 22.09.2015.

Case No.: 26/3/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00099/AM16/	RLA File :04/24/040/00332/AM15/	Lic.No/Date:0410160401 10.04.2015	Defer Date:22.09.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/82 dated 25.08.2015 as under:-

82

1. As per reply submitted by the firm vide their letter dated 13/07/2015, import items are to be assembled with other fabricated parts and components. However, weights of import & export items in Advance Authorisation are same viz. 37424 Kgs.
2. As there is no difference in weight of export & import items, firm may be asked to clarify the above and to explain the manufacturing operations on import items.

The case stands deferred to 22.09.2015.

Case No.: 24/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00097/AM16/	RLA File :08/24/040/00009/AM16/	Lic.No/Date:0810135088 23.04.2015	Defer Date:22.09.2015

83

Decision : NC observed that RA Ahmedabad vide letter No.08/24/040/461/AM dated 18.08.2015 has stated that the subject AA was issued with the minimum value addition of 15% in terms of US dollar. Based on the reply furnished by the RA, Ahmedabad, NC decided to request the TA to furnish comments accordingly.

The case stands deferred to 22.09.2015.

Case No.: 1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:22.09.2015

84

Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application.

The case stands deferred to 22.09.2015.

85	Case No.:2/3/81-ALC2/2015	Party Name:UM CABLES LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00075/AM16/	RLA File :03/95/040/01040/AM15/	Lic.No/Date:0310795878 13.05.2015	Defer Date:22.09.201530.06.2015
	Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send e-mail to RA to requesting him to forward hard copy of the application. The case stands deferred to 22.09.2015.			

86	Case No.:12/9/81-ALC2/2015	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
	HQ File :01/81/050/00201/AM16/	RLA File :05/24/040/00088/AM16/	Lic.No/Date:0510394449 04.06.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/86 dated 25.08.2015 as under:- 1. Words "containing 265.49 MT of Cold Rolled Stainless Steel Circles (AISI 200 to AISI 299 Series)" may be suffixed with the description of export product at Sl. No. 1. 2. Words "containing 177 MT of Cold Rolled Stainless Steel Circles (AISI 200 to AISI 299 Series)" may be suffixed with the description of export product at Sl. No. 2. 3. Words "of relevant thickness & Grade" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 292 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 1. 4. Words "of relevant thickness & Grade" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 194.7 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 2. RA may take suitable consequential action accordingly.			

87	Case No.:13/9/81-ALC2/2015	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
	HQ File :01/81/050/00202/AM16/	RLA File :05/24/040/00099/AM16/	Lic.No/Date:0510394485 09.06.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/87 dated 25.08.2015 as under:- 1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product RA may take suitable consequential action accordingly.			

88	Case No.:23/9/81-ALC2/2015	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2015	Approved
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		11.08.2015	
HQ File :01/81/050/00212/AM16/	RLA File :02/24/040/00018/AM16/	Lic.No/Date:0210205872 09.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/88 dated 25.08.2015 as under:-			
1. Words "of relevant grade" may be suffixed with the description of import item at Sl.No.1 and its quantity may be allowed as 60600 Kgs. as 1.01 Kgs./kg. content in the export product			
RA may take suitable consequential action accordingly.			

89	Case No.:17/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00206/AM16/	RLA File :31/83/040/00033/AM16/	Lic.No/Date:3110065478 16.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of Technical Authority.				
The case stands deferred to 22.09.2015.				

90	Case No.:18/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00207/AM16/	RLA File :31/83/040/00031/AM16/	Lic.No/Date:3110065484 17.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of Technical Authority.				
The case stands deferred to 22.09.2015.				

91	Case No.:19/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00208/AM16/	RLA File :31/83/040/00034/AM16/	Lic.No/Date:3110065483 17.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for the comments of Technical Authority.				
The case stands deferred to 22.09.2015.				

92	Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
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HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of Technical Authority.			
The case stands deferred to 22.09.2015.			

	Case No.:16/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81- ALC2/2015 11.08.2015	Approved
93	HQ File :01/81/050/00205/AM16/	RLA File :31/83/040/00040/AM16/	Lic.No/Date:3110065503 23.06.2015	
Decision : NC decided to ratify the norms of above AA under SION C-323 as per comments of the representative of DHI present in the meeting dated 25.08.2015.				
RA may take suitable consequential action accordingly.				

Case No.:27/9/81-ALC2/2015	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:9/81-ALC2/2015 11.08.2015	Approved
HQ File :01/81/050/00216/AM16/	RLA File :13/24/040/00011/AM16/	Lic.No/Date:1310047899 24.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/94 dated 25.08.2015 as under:-			
94	Taking clue from SIONs C-1579 & C-1580, Advance Authorisation may be ratified as under:		
	1. Quantities of import items at Sl No. 1 & 2 may be allowed as applied for i.e. 30334 Kgs. & 9064 Kgs respectively as 1.03 Kgs./Kg. content in the export item. 2. Description of import item at Sl. No. 3 may be modified as “ Billets of low carbon Steel” and its quantity may be allowed as applied for i.e. 11330 Kgs.		
	RA may take suitable consequential action accordingly.		

Case No.:3/9/81-ALC2/2015	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:9/81- ALC2/2015 11.08.2015	Status:Deferred
HQ File :01/81/050/00192/AM16/	RLA File :31/83/040/00042/AM16/	Lic.No/Date:3110065509 26.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of Technical Authority.			
The case stands deferred to 22.09.2015.			

Case No.: 21/9/81-ALC2/2015	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date: 9/81- ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00210/AM16/	RLA File :04/24/040/00069/AM16/	Lic.No/Date: 0410160710 26.06.2015	Defer Date:22.09.2015
96 Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP present in the meeting dated 25.08.2015 as under:- Information in respect of Sl.No.3,4,5 & 11 of Standard Deficiency Format. The case stands deferred to 22.09.2015.			

Case No.: 31/9/81-ALC2/2015	Party Name: RAMESH WIRE MESH INDUSTRIES	Meet No/Date: 9/81- ALC2/2015 11.08.2015	Approved
HQ File :01/81/050/00220/AM16/	RLA File :09/24/040/00173/AM16/	Lic.No/Date: 0910062255 29.06.2015	
97 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/97 dated 25.08.2015 as under:- 1 Net weight of export product may be specified as “ 58576.3 Kgs. containing 58576.3 Kgs. of Galvanised wire of 1.6. mm dia) ”. 2 Quantity of import item may be allowed as applied for i.e. 59162 Kgs. as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

Case No.: 32/9/81-ALC2/2015	Party Name: THERMO CABLES LIMITED	Meet No/Date: 9/81- ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00221/AM16/	RLA File :09/24/040/00132/AM16/	Lic.No/Date: 0910062256 29.06.2015	Defer Date:22.09.2015
98 Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/98 dated 25.08.2015 as under:- 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 22.09.2015.			

99	Case No.:15/9/81-ALC2/2015	Party Name:AMARA RAJA BATTERIES LTD	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00204/AM16/	RLA File :04/24/040/00071/AM16/	Lic.No/Date:0410160731 30.06.2015	Defer Date:22.09.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.				

100	Case No.:29/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00218/AM16/	RLA File :05/23/040/00124/AM16/	Lic.No/Date:0510394767 01.07.2015	Defer Date:22.09.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/100 dated 25.08.2015 as under:- 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 22.09.2015.				

101	Case No.:30/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00219/AM16/	RLA File :05/23/040/00060/AM16/	Lic.No/Date:0510394766 01.07.2015	Defer Date:22.09.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/101 dated 25.08.2015 as under:- 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 22.09.2015.				

102	Case No.:26/9/81-ALC2/2015	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
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HQ File :01/81/050/00215/AM16/	RLA File :08/24/040/00095/AM16/	Lic.No/Date:0810135610 03.07.2015	Defer Date:22.09.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/102 dated 25.08.2015 as under:- 1. Voltage rating of cables. 2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 22.09.2015.			

Case No.: 28/9/81-ALC2/2015	Party Name:NEHAL STEELS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00217/AM16/	RLA File :30/24/040/00016/AM16/	Lic.No/Date:3010103553 06.07.2015	Defer Date:22.09.2015
103	Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP as under:- Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format. The case stands deferred to 22.09.2015.		

Case No.: 2/9/81-ALC2/2015	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00191/AM16/	RLA File :31/83/040/00047/AM16/	Lic.No/Date:3110065531 08.07.2015	Defer Date:22.09.2015
104	Decision : NC observed that the case has been referred to DHI. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.		

Case No.: 14/9/81-ALC2/2015	Party Name:DR ASSOCIATES	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status: Deferred
HQ File :01/81/050/00203/AM16/	RLA File :04/24/040/00050/AM16/	Lic.No/Date:0410160774 08.07.2015	Defer Date:22.09.2015
105			

Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP as under:-

Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format.

The case stands deferred to 22.09.2015.

106	Case No.:4/9/81-ALC2/2015	Party Name:ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:9/81-ALC2/2015 11.08.2015	Status:Deferred
	HQ File :01/81/050/00193/AM16/	RLA File :31/83/040/00052/AM16/	Lic.No/Date:3110065546 21.07.2015	Defer Date:22.09.2015
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of Technical Authority. The case stands deferred to 22.09.2015.			

Offline Agenda Meeting No. 09/81 dated 11.08.2015

Sl. No. 96	
Case No. AR- 19	M/s. Powergear Limited
Meeting No. 09/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 11.08.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.
Decision :NC observed that the firm was directed to appear before NC for personal hearing. However, the firm vide email dated has sent a request to NC seeking more time, since they are not able to collect the papers from their work place owing to the workers strike. NC deliberated the issue and decided to grant time to the firm as requested by them. The case stands deferred to 22.09.2015.	

Sl. No. 97	
Case No. AR- 22	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 09/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 11.08.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0310732920 dated 30.04.2013.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/22-A/R dated 25.08.2015 as under:- - Quantity of import item at Sl. No. 1 may be allowed as 84587 Kgs. on net to net basis with accountability clause. - Import items at Sl. No. 2(Flux Core Wire) & 3(Electrodes) put together may be allowed upto 2 % of FOB value of exports.	

RA may take suitable consequential action accordingly.

Sl. No. 98

Case No. AR-	M/s. KEI Industries
Meeting No. 09/81	F. No. 01/81/50/436/AM14/
Dated:- 11.08.2015	Request for enhancement of Norms in respect of Advance Authorisation No. 0510371965 dated 26.11.2013.

Decision : NC decided to **ratify** the norms of above AA as per comments of the representative of DIPP present in the meeting as under:-

The applicant vide letters dated 26.07.2014 and 18.08.2015 has stated that they had completed the export before 4/7/2014 i.e. the date on which norms were ratified and communicated to them and shipping bills generated showing description as per advance authorization issued to them. The firm has also stated that it is not possible to amend the descriptions now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and decided to waive the condition for redemption purpose in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 99

Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 09/81	F. No. 01/81/50/1642/AM04/
Dated:- 11.08.2015	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No.3(135)/2012/TSW(B)/290 dated 22.07.2015 (copy enclosed).

The case stands **deferred** to 22.09.2015.

Sl. No. 100

Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 09/81	F. No. 01/81/50/262/AM14/

Dated:- 11.08.2015	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case. The case stands deferred to 08.09.2015.	

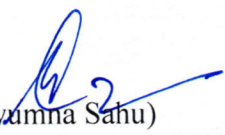
Sl. No. 101	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 09/81	F. No. 01/81/50/311/AM13/
Dated:- 11.08.2015	Request for ratification of Norms in respect of Advance Authorisation No.0310709770 dated 20.09.2012.
Decision : NC noted that firm has not replied to DHI D/L dated 11.05.2015 and reminder dated 26.06.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.	

Sl. No. 102	
Case No. AR- 15	M/s. Videocon Industries limited
Meeting No. 09/81	F. No. 01/81/162/46/AM16/DES-II
Dated:- 11.08.2015	Request of M/s. Videocon Industries Limited for ratification ad-hoc norms in respect of Advance Authorisation No. 0310038799 dated 25.05.2000.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/96/2015-TSW/15-A/R dated 25.08.2015 as under:- For the purpose of redemption, norms may be fixed as under: 1. Words “ for Hermetic Compressor” may be suffixed with the description of export item. 2. Net weight of export item may be specified as 90 MT. 3. Import items at Sl. No. 1, 11 & 12 may be allowed as per General Note-4 for Engineering Products. 4. Import items at Sl. No. 2 to 10 may be allowed on net to net basis as claimed by the firm. RA may take suitable consequential action accordingly.	

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Sl. No. 103	
Case No. AR- 15	M/s. Phoenix Foils Private limited
Meeting No. 09/81	F. No. 01/81/50/282/AM12/DES-II
Dated:- 11.08.2015	Request of M/s. Phoenix Foils Private limited for ratification Norms in respect of Advance Authorisation No. 0310658181 dated 05.10.2011.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(8)/2014-TW-Vol.II dated 20.03.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Date:09.09.2015
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7
11-8-2015

Subject: RE: AA no 0310721688 dtd 22.01.13 of M/s Mc Com
To: nc2.dgft@nic.in

Date: 08/21/15 11:53 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

The reply forwarded to this division by your good office is old and doesn't address the points raised as per trailing mail. Everytime the same old reply is forwarded by the firm. View above, The case may be rejected.

Regards

K.S.Sodhi

From: Kanwalinder Sodhi [mailto:kanwalinder.sodhi@nic.in]**Sent:** Tuesday, April 21, 2015 12:52 PM**To:** 'nc2.dgft@nic.in'**Subject:** AA no 0310721688 dtd 22.01.13 of M/s Mc Com

The following information is further required from the firm.

- The dia of copper round to be imported is 16.9 mm. Export product at S.No 1 to 3 has dimensions greater than 16.9 mm as per the drawings submitted by the vendor. The unit needs to clarify the same.

Regards

Kanwalinder Sodhi

AD-ME

Subject: RE: AA no 0310729612 dtd 26.03.13 of M/s Mc Com
To: nc2.dgft@nic.in

Date: 08/21/15 11:58 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

The reply forwarded to this division by your good office is old and doesn't address the points raised as per trailing mail. Everytime the same old reply is forwarded by the firm. View above, The case may be rejected.

Regards

K.S.Sodhi

From: Kanwalinder Sodhi [mailto:kanwalinder.sodhi@nic.in]

Sent: Tuesday, May 19, 2015 11:45 AM

To: 'nc2.dgft@nic.in'

Subject: AA no 0310729612 dtd 26.03.13 of M/s Mc Com

The following information is further required from the firm.

- The dia of copper round to be imported is 32mm. Export product has dimensions greater than 32 mm as per the drawings submitted by the vendor. The unit needs to clarify the same.

Regards

Kanwalinder Sodhi

AD-ME

15
11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015- Case No. 4/18/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No.0410149282 dated 29.08.2013)

Advance Authorisation may be ratified as under:

1. Words "containing 99.781 MT of Hot Dip Galvanised Grating with Grating Clamp" may be suffixed with the description of export item.
2. Words "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 99.781 MT on net to net basis with accountability clause as claimed by the firm.
3. Import item at Sl. No. 2 may be deleted as it is not being imported by the firm.

Norms committee may take a view

 25/8/15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/96/2015-TSW/15 dated

25 /08/2015

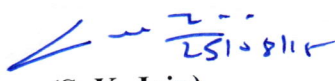
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 5/9/81 (M/s. Maharashtra Seamless Limited)
(Advance Authorization No. 0510387430 dated 26.05.2014)**

Advance Authorisation may be ratified as under:

1. Words " Wall thickness 8.90 mm" may be suffixed with the description of export item at Sl. No. 1.
2. Words " Wall thickness 9.90 mm" may be suffixed with the description of export item at Sl. No. 2.
3. Words " Wall thickness 6.70 mm" may be suffixed with the description of export item at Sl. No. 3.
4. Words " Wall thickness 8.80 mm" may be suffixed with the description of export item at Sl. No. 4.
5. Words "of relevant grade" may be suffixed with the description of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.05 MT/MT content in the export items at Sl. No. 1 to 4 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/96/2015-TSW/33 dated

25 /08/2015

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11-8-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

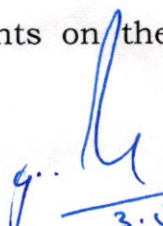
Subject: Application of M/s Crompton Greaves Ltd. for ratification of norm of
AA No. 0310789833 dated 30.09.2014.

Reference: DGFT ID Note No.01/81/50/503/AM15/DES-II/66 Dt. 14.07.2015

O/o DGFT may refer to firm's reply dated 06.07.2015 forwarded under
above reference. It is observed from the reply that calculation for raw material
requirement given by the firm is not supported by dimensional design drawings
of the product. The firm has also not furnished information against Sl. No. 4 &
5 of SDL as requested vide this office UO of even no. dated 01.01.2015.

In view of the above this office is unable to offer comments on the
proposal.

This issue with the approval of IA (KKT).


3.5.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(182)/2014/TSW(B)/

(293)

dated 03.08.2015.

40
30.6.15
11-8-15

45
11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 47/15/81 (M/s. Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310790115 dated 10.10.2014)**

Advance Authorisation may be ratified as under:

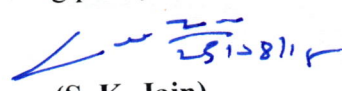
1. Words "Copper conductor, PE insulated, PVC Sheathed, Armoured, 500V" may be suffixed with the description of Export products at Sl. No 1 to 14.
2. Words "Copper conductor, XLPE insulated, PVC Sheathed, Armoured, 600V/1000V" may be suffixed with the description of Export products at Sl. No 15 to 18.
3. Words "Copper conductor, PVC insulated, Un-armoured, 600V/1000V" may be suffixed with the description of Export product at Sl. No 19.
4. Words "Copper conductor, LDPE insulated, PVC Sheathed, Armoured, 500V" may be suffixed with the description of Export product at Sl. No 20.
5. Words "Copper conductor, LDPE insulated, PVC Sheathed, Un-armoured, 500V" may be suffixed with the description of Export product at Sl. No 21.
6. Words "Copper conductor, PVC Sheathed, Un-armoured, 600V/1000V" may be suffixed with the description of Export product at Sl. No 22.
7. Words "Cu/XLPE/PP Tape, 600V/1000V" may be suffixed with the description of Export products at Sl. No 23 & 24.
8. Words "Cu/XLPE/PVC/CUT/PVC, 600V/1000V" may be suffixed with the description of Export products at Sl. No 25 to 29.
9. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	14904	9	4647	17	447.3	25	6129
2	800	10	2260	18	488.9	26	1240
3	250	11	1847	19	545.3	27	827
4	16541	12	4095	20	791.5	28	14153
5	17969	13	5646	21	242	29	21411
6	4619	14	17307	22	385.8		
7	2638	15	3011	23	742.3		
8	3618	16	78.2	24	1306		

10. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as under:
 - a) For export products mentioned at Sl. Nos. 1 to 14, 20 to 22, 25 to 27 & 29 as 1.01 Kgs/Kg. content in the export items.
 - b) For export products mentioned at Sl. No. 15 to 19 , 23 & 24 as per Engineering Table 5.
 - c) For export product mentioned at Sl. No. 28 as per Engineering Table 4.

11. Quantities of import item at Sl.No.2 viz. LDPE/PE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 14, 20 & 21.
12. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 15 to 18 & 23 to 29.
13. Quantities of import item No.4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 22 & 25 to 29.
14. Quantities of import item at Sl. No. 5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 18 & 20.
15. Quantities of import item at Sl. No. 6 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No 25 to 29.
16. Import items at Sl. No. 7 to 13 (Wooden Drum) may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/96/2015-TSW/45 dated

25 /08/2015

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11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015 - Case No. 24/9/81 (M/s Consolidated Coin Company Pvt. Limited) (Advance Authorization No. 0510392238 dated 02.12.2014)

Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 24247 Kgs restricting the quantity of Copper & Nickel as 1.14 Kgs./kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as 10010 Kgs as 1.14 Kgs./kg. content in the export item at Sl. No. 1.
3. Quantity of import item at Sl. No. 3 may be allowed as 17504.8 Kgs restricting the quantity of Copper & Nickel as 1.14 Kgs./kg. content in the export item at Sl. No. 2.
4. Quantity of import item at Sl. No. 4 may be allowed as 11344.9 Kgs as 1.14 Kgs./kg. content in the export item at Sl. No. 2.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/96/2015-TSW/60 dated 25 /08/2015

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11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015- Case No. 19/18/81 (M/s Nehal Steels Pvt. Limited)
(Advance Authorization No. 3010103344 dated 20.01.2015)**

Advance Authorisation may be ratified as under:

1. Net Weight of export item may be modified as 150.8 MT
2. Export item to contain 150 MT of Color Coated Galvanized Steel .
3. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.05 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2015-TSW/66 dated 25 /08/2015

74
11-8-15
By Speed Post.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
11/ A BLOCK, GOVT M S BLDG, LAL DARWAJA, AHMEDABAD-380001.

F.NO.08/24/040/461/AM

Dt 18.08.2015

To
The Director General of Foreign Trade,
Udyog Bhavan,
NEW DELHI-110011.

(Kind attn. Shri Pradyumna Sahu, FTDO)

Sub: Ratification of AA No.0810134782 Dated 12.03.2015 issued to M/s
Guru Rajendra Metalloys India Pvt. Ltd.

Sir,

Please refer to your E-mail dated 17.08.15 in connection with the above subject and asking for clarification of this office about issuance of AA with less than 15% value addition.

The case has been examined. It is noticed that the subject Advance Authorisation was issued with the minimum value addition of **15%** in terms of **US dollar**. For physical export payment is received in freely convertible currency and the CIF /FOB indicated in US dollar is converted into Indian Rupee on the date of submission of the application in the EDI System.

As you aware, debiting of CIF value is done on *freely convertible currency* (US\$) and Rupee value is not relevant. The value addition is required to be worked out in US dollar terms with reference to provision of para 4.08 of the FTP read with para 9.01 of the Hand Book 2015-2020. In this case, CIF value is US\$ 88800/- and FOB is US\$102500; value addition works out to 15.428% - higher than the minimum prescribed.

Further, in the online Application Form also, at Sr. No.12A and 12B of **ANF 4A**, the value addition indicated is only in terms of *Foreign Currency* (FC). Hence this office has correctly issued the AA with value addition higher than the minimum prescribed.

This issues with the approval of Joint DGFT.

Yours faithfully,

(**P C RAVINDRAN**)

Asstt. Director General of Foreign Trade
For Joint Director General of Foreign Trade

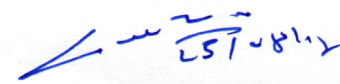
82
11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015- Case No. 26/3/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410160401 dated 10.04.2015)

1. As per reply submitted by the firm vide their letter dated 13/07/2015, import items are to be assembled with other fabricated parts and components. However, weights of import & export items in Advance Authorisation are same viz. 37424 Kgs.
2. As there is no difference in weight of export & import items, firm may be asked to clarify the above and to explain the manufacturing operations on import items. .

Norms committee may take a view


25-8-15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/96/2015-TSW/82 dated

25 /08/2015

83
11-8-15

By Speed Post.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF JOINT DIRECTOR GENERAL OF FOREIGN TRADE
11/ A BLOCK, GOVT M S BLDG, LAL DARWAJA, AHMEDABAD-380001.

F.NO.08/24/040/461/AM

1820

Dt 18.08.2015

To

✓ The Director General of Foreign Trade,
Udyog Bhavan,
NEW DELHI-110011.

(Kind attn. Shri Pradyumna Sahu, FTDO)

Sub: Ratification of AA No.0810134782 Dated 12.03.2015 issued to M/s
Guru Rajendra Metalloys India Pvt. Ltd.

Sir,

Please refer to your E-mail dated 17.08.15 in connection with the above subject and asking for clarification of this office about issuance of AA with less than 15% value addition.

The case has been examined. It is noticed that the subject Advance Authorisation was issued with the minimum value addition of **15%** in terms of **US dollar**. For physical export, payment is received in freely convertible currency and the CIF /FOB indicated in US dollar is converted into Indian Rupee on the date of submission of the application in the EDI System.

As you aware, debiting of CIF value is done on *freely convertible currency* (US\$) and Rupee value is not relevant. The value addition is required to be worked out in US dollar terms with reference to provision of para 4.08 of the FTP read with para 9.01 of the Hand Book 2015-2020. In this case, CIF value is US\$ 88800/- and FOB is US\$102500; value addition works out to 15.428% - higher than the minimum prescribed.

Further, in the online Application Form also, at Sr. No.12A and 12B of **ANF 4A**, the value addition indicated is only in terms of *Foreign Currency* (FC). Hence this office has correctly issued the AA with value addition higher than the minimum prescribed.

This issues with the approval of Joint DGFT.

Yours faithfully,


(P C RAVINDRAN)

Asstt. Director General of Foreign Trade
For Joint Director General of Foreign Trade

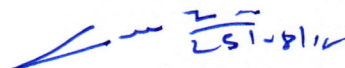
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 12/9/81 (M/s Punjab Stainless Steel Industries)
(Advance Authorization No. 0510394449 dated 04.06.2015)**

Advance Authorisation may be ratified as under:

1. Words "containing 265.49 MT of Cold Rolled Stainless Steel Circles (AISI 200 to AISI 299 Series)" may be suffixed with the description of export product at Sl. No. 1.
2. Words "containing 177 MT of Cold Rolled Stainless Steel Circles (AISI 200 to AISI 299 Series)" may be suffixed with the description of export product at Sl. No. 2.
3. Words "of relevant thickness & Grade" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 292 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 1.
4. Words "of relevant thickness & Grade" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 194.7 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/86 dated 25 /08/2015

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11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 13/9/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510394485 dated 09.06.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view


11-8-15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/96/2015-TSW/87 dated 25 /08/2015

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11.8.15

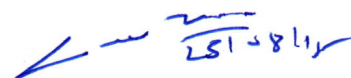
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 23/9/81 (M/s Shalimar Wires Industries Ltd.)
(Advance Authorization No. 0210205872 dated 09.06.2015)**

Advance Authorization may be ratified as under:

1. Words "of relevant grade" may be suffixed with the description of import item at Sl.No.1 and its quantity may be allowed as 60600 Kgs. as 1.01 Kgs./kg. content in the export product

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/96/2015-TSW/88 dated 25/08/2015

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11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015- Case No. 27/9/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310047899 dated 24.06.2015)**

Taking clue from SIONs C-1579 & C-1580, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl No. 1 & 2 may be allowed as applied for i.e. 30334 Kgs. & 9064 Kgs respectively as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 3 may be modified as " Billets of low carbon Steel" and its quantity may be allowed as applied for i.e. 11330 Kgs.

Norms committee may take a view

27-8-15

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/94 dated 25 /08/2015

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11.8.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 31/9/81 (M/s Ramesh Wire Mesh Industries)
(Advance Authorization No. 0910062255 dated 29.06.2015)**

Advance Authorisation may be ratified as under:

- 1 Net weight of export product may be specified as " 58576.3 Kgs. containing 58576.3 Kgs. of Galvanised wire of 1.6. mm dia) ".
- 2 Quantity of import item may be allowed as applied for i.e. 59162 Kgs. as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/96/2015-TSW/97 dated 25 /08/2015

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11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015 - Case No. 32/9/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062256 dated 29.06.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/98 dated 25/08/2015

100
11.8.15

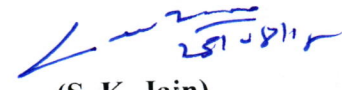
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015 - Case No. 29/9/81(M/s KEI Industries Limited) (Advance Authorization No. 0510394767 dated 01.07.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/96/2015-TSW/100 dated 25 /08/2015

101
11-8-15

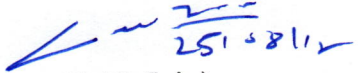
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/08/2015 - Case No. 30/9/81(M/s KEI Industries Limited) (Advance Authorization No. 0510394766 dated 01.07.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/101 dated 25 /08/2015

102
11.8.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. 26/9/81 (M/s Jainson Cables India Pvt. Limited)
(Advance Authorization No. 0810135610 dated 03.07.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

25-8-15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/96/2015-TSW/102 dated 25/08/2015

OL-97
11-8-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2014 - Case No. A/R-22 (M/s Vautid-Shah Hardface Pvt. Limited)
(Advance Authorization No. 0310732920 dated 30.04.2013)**

Advance Authorisation may be ratified as under:

- 1 Quantity of import item at Sl. No. 1 may be allowed as 84587 Kgs. on net to net basis with accountability clause.
- 2 Import items at Sl. No. 2(Flux Core Wire) & 3(Electrodes) put together may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/22-A/R dated 25 /08/2015

01.09
11.8.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Narayan Powertech Pvt. Ltd. for ratification of norm of AA No. 3410009867 dated 04.03.2004.

Reference: DGFT ID Note No. 01/81/50/1642/AM04/DES-II/44 Dt. 02.06.2015

Reference above, as desired by Industrial Adviser the firm may be requested to furnish KV ratings of all export products covered in the authorization.

g. 22.7.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(135)/2012/TSW(B)/

dated 22.07.2015.

290

OL 102
11.8.15

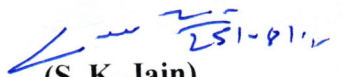
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/08/2015 - Case No. A/R-15 (M/s Videocon Industries Limited)
(Advance Authorization No. 0310038799 dated 25.05.2000)**

For the purpose of redemption, norms may be fixed as under:

1. Words "for Hermetic Compressor" may be suffixed with the description of export item.
2. Net weight of export item may be specified as 90 MT.
3. Import items at Sl. No. 1, 11 & 12 may be allowed as per General Note-4 for Engineering Products.
4. Import items at Sl. No. 2 to 10 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/96/2015-TSW/15-A/R dated 25/08/2015

OL- 103
11.8.15

SL No 207/24.3.15

Government of India
Ministry of Steel
Technical Wing

Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorizations No 0310593594 dated 23.09.2010, 0310630339 dated 10.05.2011, 0310582844 dated 09.07.2010, 0310663033 dated 02.11.2011, 0310696592 dated 29.05.2012, 0310659391 dated 13.10.2011 and 031068181 dated 05.10.2011 – M/s Phonix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/81/50/480/AM-14-DES-II -33 dated 08.12.2014 and regarding furnishing the comments of Ministry of Steel on ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

Advance Authorization No 0310593594 dated 23.09.2010

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel coils of Thickness 0.1 MM to 0.2 MM having width 240 MM -Grade 316L	60871.15 Kg	Cold Rolled Stainless steel coils of thickness 1.20 MM to 3.00 MM having width 1024 MM to 1524 MM Grade 316L	62697.28 Kg

Advance Authorization No 0310630339 dated 10.05.2011

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel coils of Thickness 0.1 MM to 0.5 MM having width 150 MM to 250 MM Grade 410s	71206.85 Kg	Cold Rolled Stainless steel coils of Thickness 1.00 MM to 2.00 MM having width 500MM to 1000 MM Grade 410S	73343.05 Kg

Advance Authorization No 0310582844 dated 09.07.2010

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel coils of thickness 0.1 MM to 0.15 MM having width 240 MM Grade 410s	68598.15 Kg	Cold Rolled Stainless steel coils- Thickness 1.00 MM having width 250MM to 1000 MM Grade	70656.09 Kg

11.8.15

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		410S	
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Advance Authorization No 0310663033 dated 02.11.2011

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel Coils of thickness 0.1 MM having width 240 MM Grade 304 L	29397.05 Kg	Cold Rolled Stainless steel coils of thickness 1.00 MM to 1.9 MM having width 1250MM to 1524 MM Grade 304L	30278.96 Kg
2	Cold Rolled Stainless steel Coils of thickness 0.19 MM having width 60 MM Grade 316 L	9100.70 Kg	Cold Rolled stainless steel coils- Thickness 1.9 MM to 3.05 MM having width 1524 MM Grade 316L	9393.72 Kg

Advance Authorization No 0310696592 dated 29.05.2012

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel Coils of Thickness 0.19 MM to 0.20 MM having width 60 MM to 240 MM Grade 304/304 L	56742.90 Kg	Cold Rolled Stainless steel Coils of Thickness 0.5 MM to 1.00 MM having width 1000 MM to 1259 MM Grade 304/304 L	58445.18Kg

Advance Authorization No 0310659391 dated 13.10.2011

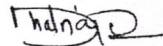
SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel Coils of thickness 0.10 MM to 0.40 MM having width 81 MM to 280 MM Grade 304	83355.10 Kg	Cold Rolled Stainless steel coils- Thickness 0.5 MM to 2.67 MM having width 1000 MM to 1524 MM Grade 304	85855.75 kg
2	Cold Rolled Stainless steel Coils of Thickness 0.18 MM having width 60 MM Grade 316L	5278.10 Kg	Cold Rolled Stainless steel coils- Thickness 1.453 MM to 1.5 MM having width 250 MM to 600	5436.44 Kg

		MM Grade 316L	
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Advance Authorization No 031068181 dated 05.10.2011

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless steel Strips Thickness 0.10 MM to 0.17 MM having width 240 MM Grade 316 L	25114.35 Kg	Cold Rolled Stainless steel coils of thickness 1.50 MM having width 250 MM Grade 316 L	25867.78 kg

This has the approval of the competent authority.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2014-TW-Vol-II dated 20.03.2015

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16.4.15

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....